

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 88160 Of 2018

(Arising out of Order-in-Appeal No. SK/GST (Audit-II)/MUM/60/Appeals Raigad/2018 dated 21.03.2018 passed by Commissioner of Service Tax-VII, Mumbai)

M/s M Con Developers

.....Appellant

Orin, Office No.-9, Plot No.120,
Sector -50/E, Seawoods, Nerul,
Navi Mumbai – 400 706.

VERSUS

**Commissioner of Central Excise,
Belapur**

.....Respondent

C.G.O.Complex,1st Floor,
Sector -10,C.B.D. Belapur,
Navi Mumbai – 400 614.

Appearance:

None for the Appellant

Shri Dharmendra Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85070/2021

Date of Hearing : 13.01.2021

Date of Decision : 13.01.2021

PER : S.K. MOHANTY

When the matter was called for hearing, the learned Authorized Representative for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019

and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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